TAMIL NADU POLLUTION CONTROL BOARD REPORT AS PER THE HON'BLE NATIONAL GREEN TRIBUNAL(SZ),CHENNAI ORDER DATED 14/12/2020 IN O.A.NO.08 OF 2016 WITH OA.NO.152 OF 2016 WITH OA.NO.198 OF 2016

Submitted to

Hon'ble National Green Tribunal (SZ)

Chennai

February 2021

1. Preamble

It is respectively submitted that in the matter of O.A.No.08/2016 & O.A.No.152/2016 & O.A.No.198/2016, R.Ravimaran Vs Union of India and Meenava Thanthai Vs The Chief Secretary, Govt. of Tamil Nadu & Ors and Meena Thanthai Vs The State of Tamil Nadu & Ors, the applicant has brought to the notice of the Hon'ble National Green Tribunal (SZ) that M/s. North Chennai Thermal Power Station, Stage-I (NCTPS), Puzhuthivakkam Village, Ponneri Taluk, Thiruvallur District has caused the pollution on account of the deposits of ash slurry in Buckingham Canal and Kosastalaiyar River.

In this regard, the Hon'ble National Green Tribunal (SZ) has constituted a joint committee comprising of Central Pollution Control Board (CPCB), IIT Madras and Tamil Nadu Pollution Control Board (TNPCB) vide its order dated 20.05.2019 to ascertain the status of fly ash/bottom ash disposal, damage caused to the environment and cost of restitution by M/s. North Chennai Thermal Power Station, Stage-I (NCTPS).

Further, the joint committee has filed the report before the Hon'ble National Green Tribunal (SZ) on 16.11.2019 wherein it was narrated the status report including the compliance and non-compliance of the M/s. North Chennai Thermal Power Station, Stage-I (NCTPS) and also imposed the environmental compensation of Rs.16.461 Crores.

It is further submitted that the Hon'ble National Green Tribunal (SZ) vide its order dated 18.11.2019 directed the committee to find out whether any damages has been caused to the soil on account of the violation committed by M/s. Kamarajar Port Ltd (KPL) and whether remediation method adopted by them are sufficient to remedy the situation including the damage cost to the mangroves and amount required for restoring of the damaged area to the regional conditions and also directed the committee to evolve the action plan in consultation with the North Chennai Thermal Power Station, Stage-I (NCTPS) or any other expert body as to how the damage caused can be remediated and mitigated.

The committee has submitted the report before the Hon'ble National Green Tribunal (SZ) after the evaluation of action plan submitted by M/s. North Chennai Thermal Power Station, Stage-I (NCTPS) and inspection of the area/dumpsites where M/s. Kamarajar Port Ltd (KPL) had previously dumped the dredged material

that was falling under CRZ zone and also imposed the environmental compensation of Rs.8.346 Crores for M/s.Kamarajar Port Ltd (KPL) on 17.01.2020.

Further, the Hon'ble National Green Tribunal vide its order dated 20.01.2020 directed the following to the committee,

- To assess the real damage caused on account of dumping of ash in water bodies by M/s. North Chennai Thermal Power Station, Stage-I (NCTPS) and damage caused on account of dumping of dredged material by M/s. Kamarajar Port Ltd (KPL).
- To submit the proper action plan after evolving the method of remediation required and submit a consolidated and cumulative report in respect of the extent of damage caused to the environment, the measure of remediation that is to be under taken and also to ascertain the time line for removal of the fly as already deposited.
- To include the suggestion for further remedial measures to avoid the deposition of fly ash on account of break of pipeline or non repair of pipeline.
- The committee can go through these aspects as well and if there is any improvement or any modification that has to be made on the basis of the objections, it may also be considered by the committee on the basis of the objections and the status report submitted by the respective parties, while submitting the comprehensive report.

The Joint committee has submitted the action taken report as per the Hon'ble National Green Tribunal (SZ) orders dated 20.01.2020 & 15.06.2020 on 23.09.2020.

It is submitted that the Hon'ble National Green Tribunal (SZ) in its order dated 23.09.2020 directed the joint committee to complete the study & come with a comprehensive report and also directed to go through the objections filed by the M/s. Kamarajar Port Limited (KPL) to the committee report filed on 17.01.2020 and the status report submitted by the respective parties, while submitting the comprehensive report and posted on 06.01.2021.

In pursuance to the said order dated 23.09.2020, the committee has filed the final report to the Hon'ble National Green Tribunal on 05.01.2021 through the Tamil Nadu Pollution Control Board (Nodal agency).

In the meantime, the case has been taken up by the Hon'ble National Green Tribunal (SZ) in advance on 14.12.2020 for the purpose of considering the question

of an issue published in Dinamani daily dated 25.08.2020 regarding the breach of ash slurry conveying pipeline leads to deposition of ash slurry in the Sembakkam hamlet.

2.Order of the Hon'ble Tribunal

It is respectively submitted that the Hon'ble National Green Tribunal (SZ) in its order dated 14.12.2020 directed the following vide

Para 5- We feel that it necessary to direct the same committee which has been appointed by this Tribunal in these matters to look into the issue as well and submit a factual as well as action taken report in respect of the same against the unit of M/s.North Chennai Thermal Power Station, Stage-I (NCTPS) including assessment of environmental compensation for the damage caused to the environment on account of the breach caused in the wet ash conveying pipes, in turn wet ash slurry disposed in to the canal nearby Sembakkam hamlet and also include analysis of water and air quality in that area during that period and what are all the suggestions to be given for the purpose of rectifying the same and restore the damage caused to the environment in that area.

Para 6 - The Tamil Nadu Pollution Control Board (TNPCB) is also directed to submit an independent report regarding the action taken on coming to know about the incident in the newspapers before the next hearing date.

The copy of the above order is enclosed as Annexure-I.

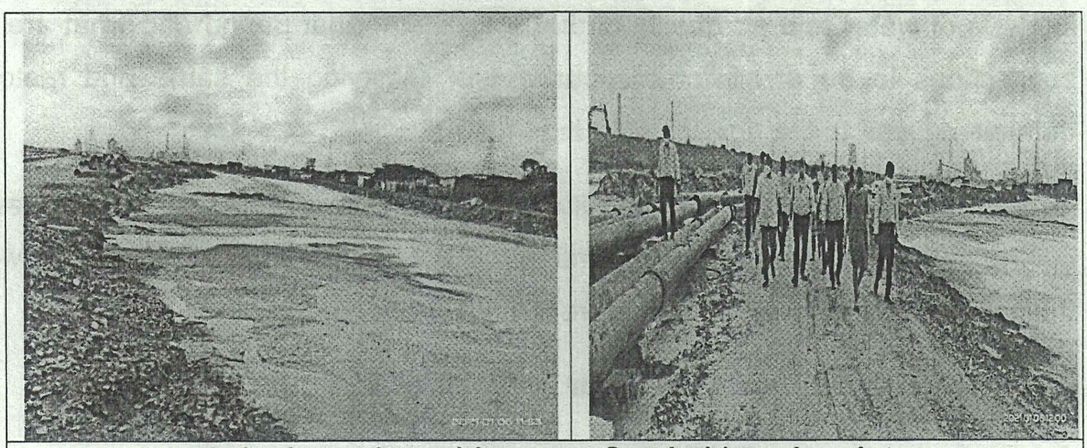
3. Inspection by the TNPCB

The complaint prone area was inspected by the District Environmental Engineer(M), Tamil Nadu Pollution Control Board, Gummidipoondi on 03.10.2020 and addressed to M/s. North Chennai Thermal Power Station, Stage-I (NCTPS) to carry out certain improvement measures.(Copy of the letter dated 05.10.2020 is attached as **Annexure-II**).Further the Joint Chief Environmental Engineer(M), Tamil Nadu Pollution Control Board, Chennai Zone inspected the bottom ash conveying pipelines installed by the unit of M/s. North Chennai Thermal Power Station, Stage-I (NCTPS), Puzhuthivakkam Village, Ponneri Taluk, Thiruvallur District along with the officials of the unit on 06.01.2021. During inspection the following were observed.

1. It was reported that the ash slurry disposal pipe line-4 got punctured near Sembakkam hamlet on 22.08.2020 @ 08.05 PM and the pump was stopped

at 08.50PM. Geo-coordinates of the leak is Latitude N 13° 27' 70.3778" & Longitude E 80° 30' 61.3427". Further the flushing water pump was started and kept in service to avoid choking of slurry in the ash slurry disposal line-4 leading to ash ponds to a distance of 5.5 kms. The pipeline to a length of 12 mts in the worn out area has been replaced and put in service on 24.08.2020 @ 06.10PM.

2. The copy of excerpts taken from log sheet maintained by the unit for the maintenance of ash slurry pipelines for the period before & after the incident occurred is attached as **Annexure-III** which reveals that the unit has not mentioned the pipeline breach, whereas entered the non operation of such pipeline & replacement of the same.
3. The photographs taken during the time of inspection showing the ash slurry pipelines & deposition of ash slurry abutting Sembakkam hamlet are submitted below for kind reference.



Ash slurry deposition near Sembakkam hamlet

4. The unit has not removed the ash slurry deposited between the ash ponds and the Sembakkam hamlet at the time of inspection.
5. The pump capacity of the ash slurry is 535m3/hr and for 45 minutes leakage has took place hence roughly around 400m3 of ash slurry was disposed near Sembakkam hamlet.
6. There are 5 Nos. of bottom ash slurry disposal pipe lines of 406 mm OD& ID336mm M.S pipe with cast basalt liners of thickness 200mm extending to a length of 5000 meters each totaling to about 25000 meters. These pipelines transport the bottom ash slurry discharged from the ash handling pump house (inside the unit premises) to the ash dyke situated at a distance of about 5.5 kms from the power plant.

7. The joint committee in the first report filed before the Hon'ble National Green Tribunal on 16.11.2019 reported among others that the unit shall replace the existing ash slurry pipe lines no.1,2,3 & 4 with new cast basalt lined pipe lines for a total length of 20525m length as the leakage of slurry in these pipe lines are frequently happening.

8. The present status of the ash slurry disposal pipe lines are as follows:-

Ash slurry disposal line No: 1

It was reported by the unit that the entire length of 5129 meters of ash slurry pipe line no.1 has been replaced with the pipes retrieved from Ennore Thermal Power Station and no leakage is taking place currently.

Ash slurry disposal line Nos: 2 & 3

It was reported that for the procurement of new cast basalt pipes and consumables, purchase order (P.O) has been placed for a length of 10452 meters vide P.O.No:174/30.11.2019 for a value of Rs.8.36 Crores & 175/30.11.2019 for a value of Rs.13.88 Lakhs with a delivery period of 10 months. 2500 meters new pipe have been supplied and for line no.3, erection work has been commenced from the worst worn out area (ie) near Sembakkam hamlet and laying of 400 metres of new pipe has been completed. For line No 2, the erection work will be taken up on receipt of the balance quantity of new cast basalt pipes.

Ash slurry disposal line No: 4

It was reported that for the procurement of new cast basalt pipes for a length of 4944metres for a value of Rs.4.32 Crores, price bid to be opened. On receipt of the material, line No.4 will be renewed with new pipes. As an interim measure, the worn out pipes are being replaced with the second hand pipes retrieved and kept in stores. After receipt of new pipes, the work is expected to be completed by December 2021.

Ash slurry disposal line No.5:

It was reported that the entire pipeline has been replaced to a length of 5342 meters with the second-hand pipes retrieved from Ennore Thermal Power Station (ETPS) and the leakages through the lines are minimum and to the maximum extent the leakages, if noticed are attended immediately.

9. It was reported by the unit authorities that the round the clock patrolling of ash disposal lines have been engaged to notice and intimate the leakages so as to stop the pump early and thereby avoiding dissemination and accumulation of ash slurry in and around the pipes and in the water drain-ways. The

leakages noticed are attended then and there with the breakdown maintenance contract.

Environmental compensation:

The Environmental compensation for the above said violations has been worked out by following the methodology specified in the CPCB Document titled, "Report to CPCB In house Committee on Methodology for Assessing Environment Compensation & Action Plan to Utilize the fund."

Environmental Compensation Formulae- PI x N x R x S x LF

PI – Pollution index for industry - 80 for Red Category units.

N-Number of days for which violation took place = 138 days (From 22.08.2020 to 06.01.2021- As the unit has not cleaned up the area where ash slurry has leaked, date of committee inspection (06.01.2021) is taken as day of compliance verified by the committee).

R – Factor in Rupees - Rs. 250/ for violation

S – Scale of operation – 1.5 for Large scale unit.

LF- Population is less than one million. Hence location factor is taken as 1.

Hence, Environmental Compensation to the unit M/s.NCTPS Stage-I

= 80 x 138 x 250 x 1.5 x 1 = Rs.41,40,000/-

The unit shall remit the environmental compensation amount of Rs.41,40,000/ (Rupees Forty one lakhs & forty thousand only) for the above said violations.

The unit has been strictly instructed by the TNPCB to carry out the following improvement measures (Copy enclosed as Annexure-IV).

1. The unit is first stopping the pumps soon after identifying any leaks, followed by flushing with water. Whereas the unit is not taking measures to clean up the area where leak has taken place. In addition to stopping the pumps & repairing the pipes, the unit shall also take measures to clean up the area where ash slurry has leaked and transfer it into ash dyke.
2. From the log books, it is observed that, pipeline leaks due to pipe burst/ rupture of joints due to ageing of pipes are very common and frequently (average frequency of one leak/ week) taking place in old pipelines. Apart from the leaks due to pipeline bursts/ rupture, pinhole leakage is taking place in all three old pipelines. The unit is not taking measures to rectify pin hole leakages. These pinhole leakages if not rectified in time leads to a major leakage. Hence, the unit shall immediately rectify the pinhole leakages in the pipelines that are noticed by the patrolling team.

3. The unit is replacing the portion of the old damaged pipeline with pipes retrieved from Ennore Thermal Power Plant to arrest leakage. After replacement, the damaged pipes are laying at the place of leak itself. In this regard, the unit shall take measures to remove all the old removed pipes laying in the ground and keep it in stores and subsequently dispose it.
4. The unit shall procure and replace the existing ash slurry pipe lines 2,3 & 4 with new cast basalt pipe before December 2021 as already committed to the Hon'ble National Green Tribunal.
5. The unit shall carry out patrolling of ash slurry disposal pipe lines round the clock to notice and avert the leakages of pipe lines, so as to prevent the disposal of ash into Kosasthalaiyar River, Buckingham Canal etc till the replacement of existing pipe lines.
6. During inspection it was observed that the ash removal from Buckingham canal and Kosathalaiyar river was halted in view of the issue with the revenue department. Hence, the unit shall expedite the removal of ash deposited in Kosathalaiyar and Buckingham canal as submitted in committee report dated 16.11.2019 by sorting out issues through the District Collector, Tiruvallur.
7. During inspection it was observed that the ash previously removed from Kosathalaiyar river and Buckingham canal was stored near the point of excavation. During rainfall, the ash may get into river & canal again. Hence, the unit & PWD shall ensure that the removed ash shall be transferred to ash dyke at the end of days work.

Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Chennai Zone.

ANNEXURE - I

Item No.5 to 7:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.08 of 2016 (SZ)
With
Original Application No.152 of 2016 (SZ)
With
Original Application No.198 of 2016 (SZ)

(Through Video Conference)

IN THE MATTER OF:

R. Ravimaran S/o. Ramachandran
No.42, Beach Road, Thazhankuppam,
Ennore, Chennai. ...Applicant(s)

Versus

Union of India,
Represented by its Secretary,
The Ministry of Environment, Forests and Climate Change,
Jorbagh, New Delhi and Ors.
...Respondent(s)

With

Meenava Thanthai
K.R. Selvaraj Kumar
Meenavar Nala Sangam
Rep. by its President M.R. Thiyagarajan
Royapuram, Chennai ...Applicant(s)

Versus

The Chief Secretary,
Government of Tamil Nadu,
Secretariat, Chennai & Ors. ...Respondent(s)

With

Meenava Thanthai
K.R. Selvaraj Kumar
Meenavar Nala Sangam
Rep. by its President M.R. Thiyagarajan
Royapuram, Chennai ...Applicant(s)

Versus

The State of Tamil Nadu,
Rep. by its Chief Secretary to Govt.
Secretariat, Fort St. George,
Chennai & Ors. ...Respondent(s)

Date of hearing: 14.12.2020.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

O.A. No.08/2016 (SZ):

For Applicant(s): Sri. A. Yogeshwaran.

For Respondent(s): Sri. G.M. Syed Nurullah Sheriff for R1.
Sri. Vijay Mehanath through
Sri. Saravanan for R2, R3.
Sri. M.T. Arunan for R4.
Sri. C. Kasirajan through
M/s. Meena for R5, R6.
Sri. Dr. V.R. Thirunarayanan for R7, R8.

O.A. No.152/2016 (SZ):

For Applicant(s): Sri. G. Stanley Hebzon Singh represented
Sri. K. Mageswaran.

For Respondent(s): Sri. Dr. V.R. Thirunarayanan for R1, R2, R4.
Sri. C. Kasirajan through
M/s. Meena for R3, R5.
Sri. M.T. Arunan for R6.
Sri. R. Thirunavukarasu for R7.

O.A. No.198/2016 (SZ):

For Applicant(s): Sri. G. Stanley Hebzon Singh represented
Sri. K. Mageswaran.

For Respondent(s): Dr. V.R. Thirunarayanan for R2 to R6, R9.
Sri. C. Kasirajan through
M/s. Meena for R8, R10.
Sri. Vijay Mehanath through
Sri. Saravanan for R11, R12.

ORDER

1. When the matter came up for hearing today through Video Conference, Sri. A. Yogeshwaran represented the applicant in O.A. No.08/2016. Sri. G. Stanley Hebzon Singh represented Sri. K. Mageswaran, the learned counsel for the applicant in O.A. No.152/2016 & 198/2016. Sri. G.M. Syed Nurullah Sheriff represented 1st respondent in O.A. No.08/2016. Sri. Dr. V.R. Thirunarayanan represented respondents 7 & 8 in O.A. No.08/2016 and respondents 1, 2 & 4 in O.A. No.152/2016 and respondents 2 to 6 & 9 in O.A. No.198/2016, Sri. Saravanan represented Sri. Vijaya Mehanath, the learned counsel appearing for respondents 2 & 3 in O.A. No.08/2016 and respondents 11 & 12 in O.A. No.198/2016, Sri. C. Kasirajan through M/s. Meena represented respondents 5 & 6 in O.A. No.08/2016 and respondents 3 & 5 in O.A. No.152/2016 and respondents 8 & 10 in O.A. No.198/2016, Sri. M.T. Arunkumar represented 4th respondent in O.A. No.08/2016 and 6th respondent in O.A. No.152/2016, Sri. Thirunavukarasu represented 7th respondent in O.A. No.152/2016

2. The above cases were originally posted to 06.01.2021 for getting further report in the matter which is relating to damage caused to the coastal area on account of the activities of the Kamaraj

Port Limited and TANGEDCO and this has been advanced to today only for the purpose of considering the question of an issue published in Dinamani Daily dated, 25.08.2020 under the caption "*குழாய் உடைப்பால் ஊருக்குள் புகுந்த அனல் மின்நிலைய சாம்பல் கழிவுநீர்*".

3. It is alleged in the newspaper report that there was a breach in the pipeline established by respondents 2 & 3 in O.A. No.08/2016 and respondents 11 & 12 in O.A. No.198/2016 and on account of the same, large scale fly ash was deposited in that area causing difficulties to the local people. This happened in Ponneri Taluk of Thiruvallur District, as part of North Chennai, where this unit is functioning.

4. It is also alleged that on account of the breach caused in the pipes, the fly ash waste was pumped into that area and the people in Chembakkam Village were forced to vacate the premises on account of pollution caused. Further, this issue was also published in some other newspapers as well.

5. So, we feel that it necessary to direct the same committee which has been appointed by this Tribunal in these matters to look into this issue as well and submit a factual as well as action taken report in respect of the same against the above said unit including assessment of environmental compensation for the

damage caused to the environment on account of this incident and also include analysis of water and air quality in that area during that period and what are all the suggestions to be given for the purpose of rectifying the same and restore the damage caused to the environment in that area.

6. The Tamil Nadu Pollution Control Board (TNPCB) is also directed to submit an independent report regarding the action taken on coming to know about the incident in the newspapers before the next hearing date.

7. The committee is directed to submit the report to this Tribunal on or before 06.01.2021 by e-filing in form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules on which date the cases were originally posted for consideration of further report.

8. The Registry is directed to communicate this order along with the copy of the newspaper report to the members of the committee as well as to the Tamil Nadu Pollution Control Board (TNPCB) by e-mail immediately so as to enable them to comply with the direction.

9. For consideration of report and also for further report to be filed as directed by this Tribunal earlier, post on 06.01.2021.

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

O.A. No.08/2016,
O.A. No.152/2016,
O.A.No.198/2016,
14th December, 2020. Mn.

ANNEXURE - II

TAMIL NADU POLLUTION CONTROL BOARD

From	To
Dr.P.Kamaraj, M.Tech, Ph.D, District Environmental Engineer, Tamil Nadu Pollution Control Board, 88A, SIPCOT Industrial Complex, Gummidipoondi, Tiruvallur District-601201.	The Chief Engineer, M/s North Chennai Thermal Power Station (Stage I) Puzhuthivakkam Village, Vallur Post, Chennai-120.

Lr. No. TNPCB/DEE/GMP/2020 dated:05/10/2020

Sir,

Sub: TNPC Board– O/o.DEE,Gummidipoondi- Complaint against the pipe leak, effluent disposal and ash pond causing health hazards to the people of Seppakkam Village- Action Requested -Reg.

Ref: National Commission for Scheduled Castes Letter dt.02/09/2020 received on 12/09/2020 enclosing press news that appeared in the News Minute dated 26/08/2020 highling "Coal Ash in Food, Constant Thirst, itch: TN's Seppakkam is living hell of its residents"

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With reference to the above, I am to Inform that, Complaint against the pipe leak, effluent disposal and ash pond causing health hazards to the people of Seppakkam Village.

Based on the above, the complaint area was inspected on 03.10.2020. It was ascertained that the activities carried out in the ashpond operated by M/s North Chennai Thermal Power Station has caused much damage to the residents by discharging the ash slurry. Due to this, the residents had vacated and the hutments were in a dilapidated condition as reported in the complaint.

In this regard, it is requested to comply with the following

a. The unit shall operate and maintain the waste water treatment system continuously and efficiently so as to satisfy the standards of the Board

b. The unit shall ensure that pipelines laid in the ash pond area is maintained properly so as to avoid accidental leak.

c. The unit shall comply with the provisions of Coastal Regulation Zone Notification, 2011 all the time.

d. The unit shall continuously take up CSR activities for sustainable improvement of ecosystem of Seppakkam Village and social welfare of people living the complaint area.

Action taken in this regard, may kindly be intimated this office early

Kamaraj 05/10/2020

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Gummidipoondi.

Scanned with CamScanner

ANNEXURE - III

20.8.2020	05	17.10	17.40	0.30
	02	18.35	19.00	0.25
21.8.2020	02	9.50	24.00	14.10
	05	12.10	13.50	1.40
22.8.2020	02	0.00	21.20	21.20
	03	14.05	14.25	0.20
	04	20.50	24.00	3.10
23.8.2020	04	0.00	24.00	24.00
24.8.2020	04	0.00	18.10	18.10
	02	10.50	11.20	0.30
	03	10.30	24.00	13.30
	05	17.30	17.45	0.15
25.8.20	03	0.00	10.20	10.20
	05	5.00	12.45	7.45
	04	13.15	13.55	0.40
		15.05	18.40	3.35
26.8.20	03	8.45	16.30	7.45
		22.35	22.45	0.10
27.8.20	02	10.30	17.35	7.05
	05	16.35	19.45	3.10
	02	17.40	20.35	2.55
28.8.20	02	10.15	24.00	13.45
	04	11.00	11.50	0.50
	05	7.35	14.50	7.15
29.8.20	04	10.00	24.00	14.00
	02	15.30	16.10	0.40
		18.10	18.40	0.30
		21.05	22.30	1.25
30.8.20	04	0.00	24.00	24.00
	02	2.30	2.50	0.20
		11.20	11.55	0.35
		13.00	17.10	4.10
31.8.20	04	0.00	20.45	20.45
	02	10.25	10.40	0.15
		14.50	18.55	4.05

TOTAL L.C. HOURS FOR THE MONTH OF AUGUST } 287 hr 55 min

ASSISTANT EXECUTIVE ENGINEER/MECH
ASH HANDLING PLANT SUB DIVISION-III
NCTPS, TNEB, CHENNAI-120

JE/M/AHP

21/8/20	Stage II compound wall to ash dyke area routine check up was carried out.	
	ASDL No-3 railway crossing area sleeve coupling leak work attended.	
	ASD No-2 near pullikat bridge area 'O' ring leak attended	
22/8/20	Stage II compound wall to ash dyke area routine check up work was carried out.	
	ASDL No-3 Cheppalekan village area 'O' ring leak attended.	
23/8/20	Stage II compound wall to ash dyke area routine check up work was carried out.	
	ASDL No-4 near Cheppalekam village area sleeve coupling leak observed After sleeve coupling 'O' ring leak attended.	
24/8/20	Stage II compound wall to ash dyke area routine check up work was carried out.	
	ASDL No-4 near Cheppalekan ~~pump area~~ 2nd 45 degree area line leak observed after renewal of 12 mts damaged pipe line changed and 2 No Butt welding sleeve coupling welding work carried out and line charged found normal condition.	
	ASDL No-2 near Railway crossing area 500 mm long charged area	

TANGEDCO Press 1500 Reg

TAMIL NADU GENERATION AND DISTRIBUTION CORPORATION LIMITED

LOG SHEET

DATE & TIME	ACTIVITIES	REMARKS
25/8/20	Stage II compnd wall to ash dyke area routine Check up work was carried out. ASDL no-4 near pullivant Bridge one leak observed after 2 nos DH patch welding work attend. ASDL no-4 near Cheppakkam village one 3 nos DH patch welding work attend. ASDL no-1 erection work under progress.	25/8/20
26/8/20	Stage II compnd wall area to ash dyke area routine Check up work was carried out. ASDL no-3 near Cheppakkam village one leak observed other renewal at 12 mts EB pipe and Both end Sleeve welding work carried out. ASDL no-3 near 2nd 90° Bend and 4 nos DH patch welding work carried out other line charged and found normal Condition.	26/8/20
27/8/20	Stage II compnd wall to ash dyke area routine Check up work carried out.	

27/8/20	Stage II compnd wall to ash dyke and routine Check up work carried out. ASDL no-2 near 1 st 45 degree bend area renewal of 9 mts CB pipe and 2 nos ~~two~~ Sleeve welding work was carried work. ASDL no-2 RCC Culvert area Air vent provided work carried out after line changed and Air vent relaying work checked and line found normal condition.	27/8/20
28-8-20	Stage II compnd wall to ash dyke and routine Check up work was carried out. ASDL no-2 near Chappallam village permit board area line puncture observed after renewal of 12 mts CB pipe line and 2 no's retained Sleeve Coupling Set Changed work carried out. ASDL no-2 near railway crossing and 90 degree bend ~~4 nos~~ area 4 nos gasket renewed were and 15 nos bolt & nuts changed and carried out. ~~after line changed and found normal condition~~	28/8
29.8.20.	Stage II compnd wall to ash dyke and routine Check up work carried out. Ash no-2 line flushing work started after line checked and found normal condition and line Changed.	29/8

ANNEXURE - IV



Plastic Pollution free Tamilnadu

TAMILNADU POLLUTION CONTROL BOARD

From	To
M. Malaiyandi, M.E., Joint Chief Environmental Engineer (M), Tamil Nadu Pollution Control Board, Chennai Zone, No.950/1, Poonamallee High Road, Arumbakkam, Chennai – 600 106.	The Chief Engineer, M/s. North Chennai Thermal Power Station (Stage-I), Puzhuthivakkam Village, Ponneri Taluk, Tiruvallur District - 600 120.

Lr.No.F.GMP0048/RL/JCEE(M)/TNPCB/CHN.ZONE/2021, Dated:29.01.2021

Sir,

Sub: TNPC Board - O/o.JCEE(M), Chennai Zone - M/s. North Chennai Thermal Power Station (Stage-I), Puzhuthivakkam Village, Ponneri Taluk, Tiruvallur District - Breach in ash slurry disposal pipe line No.4 – Inspected the ash slurry disposal pipe lines – Instructions issued - Regarding.

Ref: Inspection of the ash slurry pipe lines along with the unit officials on 06.01.2021.

Based on the breach in the ash slurry pipe line no.4 occurred on 22.08.2020 near Sembakkam hamlet, the unit and the ash slurry pipe lines were inspected on 06.01.2021 along with the officials of the unit. As instructed during inspection, you are requested to carry out the following improvement measures so as to comply with the various directions issued by the Hon'ble National Green Tribunal in connection with the OA.No.08 of 2016 with OA.No.152 2016 with OA.No.198 of 2016.

1. The unit is first stopping the pumps soon after identifying any leaks, followed by flushing with water. Whereas the unit is not taking measures to clean up the area where leak has taken place. In addition to stopping the pumps & repairing the pipes, the unit shall also take measures to clean up the area where ash slurry has leaked and transfer it into ash dyke.
2. From the log books, it is observed that, pipeline leaks due to pipe burst/ rupture of joints due to ageing of pipes are very common and frequently (average frequency of one leak/ week) taking place in old pipelines. Apart from the leaks due to pipeline bursts/ rupture, pinhole leakage is taking place in all three old pipelines.

The unit is not taking measures to rectify pin hole leakages. These pinhole leakages if not rectified in time leads to a major leakage. Hence, the unit shall immediately rectify the pinhole leakages in the pipelines that are noticed by the patrolling team.

3. The unit is replacing the portion of the old damaged pipeline with pipes retrieved from Ennore Thermal Power Plant to arrest leakage. After replacement, the damaged pipes are laying at the place of leak itself. In this regard, the unit shall take measures to remove all the old removed pipes laying in the ground and keep it in stores and subsequently dispose it.
4. The unit shall procure and replace the existing ash slurry pipe lines.2,3 & 4 with new cast basalt pipe before December 2021 as already committed to the Hon'ble National Green Tribunal.
5. The unit shall carry out patrolling of ash slurry disposal pipe lines round the clock to notice and avert the leakages of pipe lines, so as to prevent the disposal of ash into Kosasthalaiyar River, Buckingham Canal etc till the replacement of existing pipe lines.
6. During inspection it was observed that the ash removal from Buckingham canal and Kosathalaiyar river was halted in view of the issue with the revenue department. Hence, the unit shall expedite the removal of ash deposited in Kosathalaiyar and Buckingham canal as submitted in committee report dated 16.11.2019 by sorting out issues through the District Collector, Tiruvallur.
7. During inspection it was observed that the ash previously removed from Kosathalaiyar river and Buckingham canal was stored near the point of excavation. During rainfall, the ash may get into river & canal again. Hence, the unit shall ensure that the removed ash shall be transferred to ash dyke at the end of days work.

The receipt of the letter shall be acknowledged.

Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Chennai Zone.

Copy submitted to the Member Secretary, TNPC Board, Chennai-32 - for favour of kind information please.

Let us join hands to Beat Plastic Pollution!!!

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI.

Original Application No.08 of 2016(SZ)
With
Original Application No.152 of 2016(SZ)
With
Original Application No.198 of 2016(SZ)

R. Ravimaran
Ennore & Others

...Applicants

Vs

Union of India,
Represented by its Secretary,
The Ministry of Environment, Forests and Climate Change, Jorbagh,
New Delhi and Ors.

...Respondents

REPORT FILED ON BEHLAF OF THE TAMIL NADU POLLUTION CONTROL BOARD

Advocate for Respondent: TNPCB
Thiru. Kasirajan
Advocate, Chennai.

Date: 01.03.2021

Date of hearing: 01.03.2021